

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**



**CP No.100/130/2020  
in  
OA No.100/3757/2020**

**New Delhi, this the 27<sup>th</sup> day of July, 2020**

**Hon'ble Sh. R.N. Singh, Member(J)  
Hon'ble Ms. Aradhana Johri, Member(A)**

Sibi Thomas  
W/o Mr. Sonu P. Thomas  
R/o Flat No.32 D, Pocket E,  
Dilshad Garden  
New Delhi

.....Petitioner

(by Advocate : Shri J.L. Joel)

Versus

1. Mr. Geetanjali Gupta, Chairman,  
Delhi Subordinate Services Selection Board (DSSSB)  
FC-18, Institutional Area,  
Karkardooma, Delhi-110092.
2. Ms. Padmini Singh, IAS, Secretary,  
Health and Family Welfare Department,  
Delhi Secretariat, Delhi.
3. Mr. Satya Gupta, Admn. Chief Secetary,  
Govt. of NCT of Delhi,  
A-Wing, 5<sup>th</sup> Floor,  
Delhi Secretariat, IP Estate,  
New Delhi.

.....Respondents

(By Advocates: Shri Amit Yadav and Ms. Esha Mazumdar)

**ORDER(ORAL)****Hon'ble Sh. R.N. Singh, Member(J)**

After arguing for some time, learned counsel for the petitioner seeks permission to withdraw the present CP with liberty to file afresh, if occasion arises therefor at appropriate time in accordance with relevant rules and law.

2. Permission is granted. The present CP is dismissed as withdrawn with liberty as aforesaid.

**(Aradhana Johri)**  
**Member(A)**

**(R.N. Singh)**  
**Member(J)**

ravi/mb/anjali